Central Administrative Tribunal, Principal Bench

Original Application No.730 of 2000

New Delhi, this the 27th day of October, 2000 Hon'ble Mr.V.K.Majotra, Member (Admnv)



Shri Kishan Chand, S/o late Shri Mahender Kumar, R/o Quarter No.B-9/3-C, Kalibari Marg, New Delhi.

- Applicant

(By Advocate -None)

<u>Versus</u>

- Estate Officer, O/o Chief General Manager (NT), Eastern Court, New Delhi-1.
- 2. The Chief General Manager, O/o Chief General Manager (NT), Eastern Court, New Delhi-1
- 3. The Controller of Telecom Stores, O/o Controller of Telecom Stores, Department of Telecommunications, Netaji Nagar, New Delhi-110023. Respondents (By Advocate None)

ORDER (Oral)

In this OA the applicant has assailed orders relating to cancellation of allotment of Government premises allotted in his favour. As per the decision in the case of Union of India Vs. Sh.Rasila Ram & others, JT 2000 (10) SC 588 this Tribunal has no jurisdiction to go into the legality of the order passed by a competent authority under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971,

2. None has come present on behalf of the applicant. The applicant has remained unrepresented even on the previous 4 hearings since 24.8.2000. Obviously the applicant does not want to pursue the matter. Accordingly, the OA is dismissed for want of prosecution.

(V.K.Majotra) Member (Admnv)

rkv